These are:—

(i) Waiving of the condition of a minimum land holding by the member of society seeking loan for setting up gobar gas plant. This means not only the Agriculturist member but also the dairy farmer owning requisite number of cattle needed for the contemplated size of the plant and subject to his satisfying the technical and economic feasibility considerations would be eligible for finance for setting up the plant.

(ii) Originally, only the short-term credit structure was free to provide medium term finance for setting up gobar gas plants. Following the recommendations of the inter-institutional group constituted by the Reserve Bank, both the short-term as well as the long-term credit structure are now free to provide finance —medium term i.e., for a maximum period of 5 years in the former case, and long term i.e., above 5 years in the latter case—depending upon the repaying capacity of the prospective borrower worked out on the basis of his overall financial position instead of the gross annual surplus generated by the plant alone.

(c) The changes in the policy, outlined under (b) above, are in the nature of additional incentives and are in no way restrictive.

Conditions of refugees settled in M.P. Rajasthan, Maharashtra, A. P. and Orissa

1927. DR. SARADISH ROY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether attention of the Government has been drawn to the horrible conditions of refugee families settled in various camps in Madhya Pradesh, Rajasthan, Maharashtra, Andhra Pradesh and Orissa where cash doles, supply of rations, clothes and other articles are very often being stopped;

(b) if so, the reaction of Government thereto; and

(c) the steps taken to improve their condition?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The State Governments have reported satisfactory condition and regular supply of cash doles ration etc., to entitled migrant families.

(b) and (c). Do not arise.

Review of Rehabilitation System for Refugees

1928. DR. SARADISH ROY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have contemplated to review the whole rehabilitation system for the refugees settled in various camps; and

(b) if so, the facts thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The rehabilitation of the refugees in camps has been progressing satisfactorily and the need for a review has not arisen.

(b) Does not arise.

Former Delhi Lt. Governor's threat to Delhi University's Authority

1929. SHRIMATI BIBHA GHOSH GOSWAMI:

SHRI MUKUNDA MANDAL:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware that during the Congress regime the

then Lt. Governor of Delhi threatened a Principal of a College in Delhi University regarding the disqualification of a VIP's two sons for admission in the University; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). According to the information furnished by the University of Delhi, the Development Commissioner, Delhi Administration wrote to the Dean of Colleges, Delhi University stating that the Delhi Administration considers it necessary in public interest that two students be admitted in B. Com. (Hons.) Course in the Shri Ram College of Commerce. The Dean of Colleges forwarded the letter for necessary action to the Principal of the College who admitted the two students. Following the above case of undue interference, the University took a decision that no Principal or any official of the University should respond to any pressure or call from Delhi Administration.

सिंचाई के लिए बिहार को केन्द्रीय सहायता

1931. **श्री ईश्वर चौधरी**: क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसी कितनी सिंचाई योजनाएं थीं जो पिछले तीन वर्षों में क्रियान्वित होनी थी किन्तु अब तक नहीं हो पाई, विशेषकर बिहार राज्य के लिए जिनमें केन्द्रीय सरकार द्वारा वित्तीय सहायता दी गई;

(ख) उसके क्या कारण हैं ;

(ग) चालू पंचवर्षीय योजना के अंतर्गत ग्रामों में सिंचाई की क्या व्यवस्था है और किस सीमा तक यह ग्रामीण विकास में उनकी आवश्यकताओं को पूरा करने में सफल हो सकेंगी और इस पर कितनी धनराशि व्यय की जा रही है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख). सिंचाई राज्य विषय है और सिंचाई परियोजनाओं के लिए धन की व्यवस्था राज्य सरकारों द्वारा की जाती है। केन्द्रीय सहायता राज्य की समग्र योजना के लिए ब्लाक ऋणों एवं अनुदानों के रूप में दी जाती है और यह किसी विशिष्ट विकास क्षेत्र अथवा परियोजना के साथ जुड़ी नहीं होती। बहरहाल, 1975–76 के दौरान 12 राज्यों की 18 चुनी हुई परियोजनाओं की प्रगति में तेजी लाने के लिए 55.8 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी। इसमें 20,000 हैक्टेयर की अतिरिक्त शक्यता सृजित करने के लिए बिहार में गण्डक परियोजना के लिए दी गई 5 करोड़ रुपये की सहायता शामिल है। 1976–77 के दौरान 13 राज्यों की 22 बृहद एवं 11 मध्यम सिंचाई स्कीमों के लिए लगभग 40 करोड़ रुपये की अग्रिम योजना सहायता दी गई थी जिसमें से 15,000 हैक्टेयर की अतिरिक्त सिंचाई शक्यता को सृजित करने के लिए बिहार में गण्डक परियोजना के लिए 3 करोड़ रुपये की सहायता दी गई थी। 1974–75 के दौरान ऐसी अग्रिम योजना सहायता नहीं दी गई थी।

1976–77 के दौरान सूखा-प्रवण क्षेत्र कार्यक्रम के अंतर्गत पलामऊ जिले में पण्डरुआ जलाशय स्कीम तथा चिरखा जलाशय स्कीम के लिए बिहार सरकार को 20 लाख रुपये की सहायता भी दी गई थी।

(ग) पांचवीं योजना की अवधि में 5.50 लाख हैक्टेयर की अतिरिक्त सिंचाई शक्यता सृजित करने के लिए बृहद एवं मध्यम सिंचाई स्कीमों के लिए 255 करोड़ रुपये का एक परिव्यय बिहार की पांचवीं योजना में परिकल्पित है।